

ITEM NO.250

COURT NO.13

SECTION XI

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT  
PROCEEDINGS OF

Petition(s) for Special Leave to Appeal (C) No(s). 28287-  
28288/2019

ANEK SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 1<sup>st</sup> August, 2024

PRESENT:

HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE S.V.N. BHATTI  
MS. SHOBHA GUPTA, SENIOR ADVOCATE  
DR. MEENAKSHI KALRA, AOR

For Petitioner(s) Mr. Shree Pal Singh, AOR  
Mr. Rohan Chaudhary, Adv.  
Mr. Rahul Singh, Adv.  
Mr. K.sita Rama Rao, Adv.  
Mr. Manjeet Kumar Jha, Adv.  
Mr. Rajiv Varma, Adv.  
Ms. Sheetal Gupta, Adv.

For Respondent(s) Ms. Sakshi Kakkar, AOR

A W A R D

1. The dispute between the parties has been referred for determination to the Lok Adalat.
2. Since the matters are not settled in Lok Adalat, list the matters in the Court.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)